

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Un-numbered Competition Appeal (AT) No. /2018
(F.No.05/07/2018/NCLAT/UR/39)

In the matter of:

Shri Vijay Bhutda

.... Appellant

Versus

Competition Commission of India & Ors.

.... Respondents

Appearance: Shri Gautam Shahi, Shri Vikram Sobti, Shri Mehul Parti and
Ms. Shruti Rao, Advocates for the Appellant.

12.07.2018

The aforesaid Appeal under Section 53A(a) read with Section 53B of the Competition Act, 2002 (hereinafter referred to as the Act) is against the order dated 27.03.2018 in Combination Registration No.C-2018/02/558 of the Competition Commission of India.

2. In the course of hearing, learned lawyer appearing for the Appellant submitted that he is ready to remove the defect Nos.4 and 5 as pointed out by the Office.
3. On his request, the matter is adjourned. The Appellant is directed to remove the defects. Office to put up the matter again, if the Appellant removes the defects.

(Abni Ranjan Kumar Sinha)
Registrar

4. In pursuant of the aforesaid order, the Appellant has filed the application for condonation of delay as well as removed the defects regarding the declaration and verifications as pointed out by the Office as defect Nos.4 & 5 respectively.

5. Since the defects have been removed, thus put up the case for admission on 13.07.2018 before the Hon'ble Appellate Tribunal.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar